

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b) Seed Production and distribution thereof to the farmers is primarily the responsibility of the State Govts. who undertake this job through institutions like State Governments Seed Farms, State Seed Corporations, Private Seed Companies, etc. The efforts of the State Govts. are supplemented by the national agencies like the National Seeds

Corporation and State Farms Corporation of India.

The seed requirement and supply position for Kharifs, 1989 of Andhra Pradesh was reviewed in the Southern Zone Conference on Seeds held in February, 1989. State Govt. estimated the seed requirements for Kharif, 89 at 5.31 lakh quintals. According to State Govt. all the seed required was internally available. Crop-wise details are annexed, as statement.

Statement

Crop-wise seed requirement and availability of Andhra Pradesh for Kharif, 1989.

Sl. No.	Crop	Requirement	Availability
1.	Paddy	2,15,000	2,15,000
2.	Maize	23,500	23,500
3.	Jowar	64,450	64,450
4.	Bajra	12,600	12,600
5.	Mung	14,850	14,850
6.	Urd	4,000	4,000
7.	Arhar	7,500	7,500
8.	Groundnut	1,75,000	1,75,000
9.	Castor	3,800	3,800
10.	Til	110	110
11.	Sunflower	2,400	2,400
12.	Soyabean	200	20
13.	Cotton	7,500	7,500
	TOTAL	5,30,910	5,30,90

Merger of Scales in C.P.W.D.

1391. SHRI SUNIL BASU RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that two scales of the Lift Operators of

C.P.W.D. are merged as per the judgement of the Supreme Court;

(b) whether it is also a fact that two scale of Junior Engineers of C.P.W.D. have not been merged despite the fact that the similar cases have been declared as illegal ;

(c) the number of similar cases where Hon'ble Court had decided to merger both the scales; and

(d) whether all these cases were brought to the knowledge of the Department of Personnel & Training (DPT)?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (d) The two scales of Lift Operators in the CPWD were merged as per the judgement of the Supreme Court in a writ petition filed by the Lift Operators. Since this judgement was not applicable to the pay sales of Junior Engineers, the two scales of Junior Engineers in the CPWD have not been merged. So far as the CPWD is concerned there are no similar cases where the Supreme Court had decided to merge the scales.

Amendment in laws relating to resignation of Members of Parliament and State Legislatures

1392. SHRI PUTTAPAGA RADHAKRISHNA : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government are contemplating many changes in law relating to the resignation of Members of Parliament or State Legislatures; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): (a) No Sir.

(b) Does not arise.

Consumer Protection Act, 1986

1393. SHRI LAL K. ADVANI Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Supreme Court in early February had issued notices for early reply to the Union Government and nine States on a petition seeking speedy implementation of the provisions of the Consumer Protection Act, 1986;

(b) what has been the response thereto and follow up action taken thereon; and

(c) whether Government propose to give top priority for establishing consumer Grievances Redressal bodies at the national, State and other levels if so, the results thereof in these 27 months?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) Yes Sir.

(b) Government is filling a counter affidavit if the case.

(c) Government accords high priority for establishing consumer Grievance Redressal bodies at national, State and other levels. At the national level National Consumer Disputes Redressal Commission has already started functioning. In 7 States/UTs, the redressal machinery have started functioning. 8 other States/UTs have notified such machinery. In addition, Central Government has conveyed its approval to 5 States to set up this machinery. Central Government has been exhorting the State Government/UT. administrations set up redressal machinery early.